

IN THE HIGH COURT OF JUD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD

TUES DAY THE *twenty fourth* DAY OF *February*,
ONE THOUSAND NINE HUNDRED AND EIGHTY SEVEN

: PRESENT :

THE HON'BLE MR. B. N. JAYA SIMHA: VICE-CHAIRMAN
AND
THE HON'BLE MR. D. SURYA RAO: MEMBER.

ORIGINAL APPLICATION NO. *147/87* of 1987

BETWEEN:-

G. Prakash,

And

- 1) Union of India, Chairman, Central Water Commission
Seva Bhawan, Ramakrishna Puram, New Delhi. APPLICANTS.
- 2) Deputy Secretary (E) Ministry of Irrigation & Power,
Dept. of Irrigation, Shramashakti Bhawan, New Delhi.
- 3) Chief Engineer, Central Water Commission,
Hydrological Observation & F.F.O.S) H.W.O. 3. 5-908,
Timayatnagar, Hyderabad.
- 4) Superintendent Engineer, Central Water Commission,
Hydrological Observation & F.F.O.S) H.W.O. 5-9-201/13/BSI,
Chiragali Lane, Hyderabad.
- 5) Executive Engineer, Central Water Commission
Lower Godavari Division, 10-2-289 10, Shantinagar,
Hyderabad-28. RESPONDENTS.

Application under Section 19 of the Administrative Tribunals Act, 1985, praying that in the circumstances stated therein the Tribunal will be pleased to issue an order or direction to the respondents to continue the applicant in service with all consequential benefits and by declaring the impugned notice NLGD/WC/E-6/86/762-64, dated 29.1.87 issued by the 5th respondent as illegal, arbitrary and unenforceable.

O.A.NO. 147 /1987.

The applicant herein is working as Work-charged Khalasi, in the office of the Executive Engineer, Central Water Commission, Lower Godavari Division, Humayun Nagar, on adhoc basis. Hyderabad-28. He filed this O.A. praying this Tribunal to issue an order or direction to the respondents to continue the applicant in service with all consequential benefits and declare the impugned notice no. LGD/WC/E-6/86/

762 - 64, dated 29-1-1987 under Sub-Rule 1 of the Rule 5 of the Central Civil Services (Temporary Service) Rules, 1965 issued by the fifth respondent as illegal, arbitrary and unenforceable.

Heard the Learned Counsel for the applicant and Learned Counsel for Central Government, Mr. R.Sreeramulu. Mr. Sreeramulu says that the Department vide Letter No. LGD/WC/E-6/86/ 1642 - 45, dated 20-2-1987 issued by the fifth respondent have withdrawn the notice of termination and produced copy of the said letter. Since the applicant has received the relief prayed for, no further relief is necessary in this application. The application is accordingly disposed of. No order as to costs.

B.N.Jayasimha
(B.N.JAYASIMHA)

Vice-Chairman.

D.Surya Rao
(D.SURYA RAO)
Member.

24th Feb., 1987.

RSR